

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH**

SERVICE TAX APPEAL NO.85789 OF 2023

[Arising out of Order-in-Appeal No.PK/MUM/ST-I/16-17 dated 16.03.2017
passed by the Commissioner of Service Tax(Appeals-I), Mumbai]

MEDEX SPECIALTIES PVT LTD

31, Khimji Meghji House, 11/15, Issaji Street, **Appellant/Applicant**
Mumbai-400003

Vs.

**COMMISSIONER OF CGST CENTRAL
EXCISE-MUMBAI CENTRAL**

4th Floor, C.Ex Building, Churchgate, Mumbai-
400020

Respondent

Appearance:

Present for the Appellant:None

Present for the Respondent: Shri Dhananjay Dahiware(AR)

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.85633/2026

Date of Hearing/Decision: 06.05.2026

PER:AJAY SHARMA

None for the appellant.

2. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also when this appeal was listed i.e. on dated 23.03.2023 (when the appeal was at defect stage) and thereafter for regular hearing on dated 03.05.2023, 12.09.2025 and 10.06.2025 respectively, no one appeared on behalf of the appellant despite opportunities given. With the assistance of Learned Autorised Representative, I have gone through the case records and found the submission to be correct.

3. It appears that the appellant is not interested in pursuing their appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed for non-prosecution.

(Dictated and Pronounced in court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

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